

MINISTRY OF FINANCE**(Department of Revenue)****(CENTRAL BOARD OF DIRECT TAXES)****NOTIFICATION**

New Delhi, the 9th May, 2022

(INCOME-TAX)

S.O. 2161(E).—In exercise of the powers conferred by clause (i) of sub-rule (1), sub-rule (5) and sub-rule (6) of rule 2C, sub-rule (1), sub-rule (5) and sub-rule (6) of rule 5CA, clause (a) of sub-rule (1), sub-rule (5) and sub-rule (6) of rule 11AA and clause (i) of sub-rule (1), sub-rule (5) and sub-rule (6) of rule 17A of the Income tax Rules, 1962 the Central Board of Direct Taxes hereby amends the Notification Number 30 of 2021 (hereinafter referred to as the said Notification), published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (ii), *vide* number S.O. 1443(E), dated the 1st April, 2021, namely:-

2. In the said notification, in the opening paragraph, the words “and Commissioner of Income-tax (Exemption), Bengaluru” shall be omitted.

[Notification No. 52 /2022/F. No. 370142/4/2021-TPL]

NEHA SAHAY, Under Secy.

Note : The principal notification was published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (ii), *vide* number S.O. 1443(E), dated the 1st April, 2021, which has not been amended so far.